

For 3 / 2 /1986 Service matter.
Before Central Administrative(Service) Tribunal .

G. P. Bvc.-(J)-293-75000-9-83.

Spl. H. C. C. D. 46 E.

36

District : Ahmedabad.

12/6/88

Stamp No.

Advocate Mr. Dr. B. Prasad -
Office Note, if any, Partly-in-Person

Prays for int- relief -

CIVIL APPEAL No 36 of 1986
APPLICATION (spe.c.A.)

(Under
(Art.

Constitution of India

To be admitted the File

Act) of the

100

~~George~~ has made an endorsement
to remain present on 3-2-86
at 11:00 a.m.

shall remain present
at C.A.T. m 7/3/86 at 12:00
B. H. 6/13/86
PP

Assistant Registrar

Court's Order

Heard the applicant in person. Before considering the matter further it will be necessary to see the application to produce the copy of the order under which he is removed from service. The applicant states that he is not in possession of that order. In that case he will have to apply

for a copy of the order
and to process it.
When he gets it
S. O. 8-3-1986 for
the processing of the
copy

Copy of order d-
7-3-84 is produced.
Applicant is to issue
notice before admitting
other respondents
directing them to show
cause by filing rep
within 30 days from the
receipt of this notice
as to why this application
should not be admitted.
Along with the notice, the
application should serve
copy of this order. The copy
of the main application
need not be served, as
the applicant states
before me that a copy
was already
been served.

Or 7.386. *Bl. tang*
(*Bl. tang*)
VI

Place the matter for admission on 11-6-86.
As for interim reliefs
sought in ~~that~~ the
application dated
21-5-86, this would
also be considered on
that date.

1-5-86. *B.C. Hargil*
(B.C. Hargil-T)
v.c.

Affidavit - in - reply
taken on record.
Advised on 15-6-86
by Considering interim
relief and also for
direction for fixing
the date of hearing.

12-6-86. *B.C. Hargil*
(B.C. Hargil-T)
v.c.

- Fix the matter on
29-7-86. for admission.

25-6-86. *B.C. Hargil*
(B.C. Hargil-T)
v.c.

(2)

D.A. No. 211/86

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI .. MEMBER

29.7.'86

Dr. Brijendra Prasad, applicant in person, is heard. He states at the Bar that ~~that~~ he is ^{going to} withdrawing L.P. pending in the High Court. The respondents have already filed a reply. The case is adjourned to 5th August, 1986 for further directions.


(P.M. JOSHI)
MEMBER


(P.H. TRIVEDI)
VICE CHAIRMAN

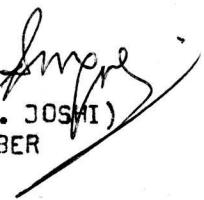
O.A. 211/86

CORAM : HON'BLE MR. P.H. TRIVEDI
HON'BLE MR. P.M. JOSHI

.. VICE CHAIRMAN
.. MEMBER

5.8.86

The applicant and Mr. J.D. Ajmera, the learned counsel for the respondents are present. The applicant undertakes to withdraw L.P. pending in the High Court on 11th August, 1986. The case is therefore adjourned to 28th August, 1986 for further directions and hearing.


(P.M. JOSHI)
MEMBER


(P.H. TRIVEDI)
VICE CHAIRMAN

(6)
H

O.A NO. 211/86

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P. M. JOSHI .. JUDICIAL MEMBER

28.8.86

The applicant has not shown that he has withdrawn the petition L.P. before the High Court accept ^T the matter is treated as pending before the High Court. The application is summararily rejected.

Pravin
(P.H. TRIVEDI)
VICE CHAIRMAN

Imre
(P. M. JOSHI)
JUDICIAL MEMBER